- -₋.

Closure of industrial units for violating anti-pollution laws.

135. SHRI PAWAN KUMAR BAN-SAL: Will the PRIME MINISTER be pleased to state.

- (a) the details of industrial unite in the country which have been directed to close down for violating the anti-pollution laws; and
- (b) the number of them which have since installed affluent treatment plants?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) Thirty-seven industries in various States have been directed to close down for violating the anti-pollution laws. Statewise position is enclosed (Statement I). Subject to the industries undertaking to provide required pollution control measures the industries are allowed to re-open.

(b) 1966 industries out of a total of 4,109 polluting industries (both in large and medium sectors) have installed effluent treatment facilities. Statewise information is enclosed (Statement II),

Statement-1

Closure of Industrial units for violating Anti-Pollution Laws

St.No. N	√zm^ of tl	ie stat	e Boar	i	No. cases a nst wi njunct havebo obtain	hich ions een
ı. Andh	ıra Pıa de	 sh			Nil	
2. Assan	n, .				Nil	
3. Bihai	r :		•	•	Nil	
44 Guja	rat .		•		8	
5. Н агу	ana .				Nik	
6. Him	achal Pra	$de_{\mathbf{s}h}$			Mr	
7. Қ -ға	da .				2	'
8. Karn	nataka				1	
9. Mad	hya Prad	esh	• •		Nil	
10. Mah	arashtra	•	٠,		7.	•-
11. Panj	ab .	•	•		Nib	-
12. Raja	sthan		• `		2	
13. Tam	il Na du				1	-
14. Utta	r Pı desh				9	• -
15. West	Bengal				NiF	
16. Cent	tral Board				7	•
		. T e	o ta]		37	

Statement-II

Industrial Pollution Control-I Status-Statewise

State/Union	Territ	ory			-;		. •	Number of Pol Industries (La Medium)	luting rgc"&	pro	mber of l vided catment	n dustries Effluent facilities
	ı		`	-,			· ·	2		•	3	
ı. Andhra P	radesh	ı .	•	•	•	_ · •	•	352	,		112	
2. Assam			•		•	• .		. 13			12	
3. Bihar			•			• .	•	106			21	
4. Gujarat		•		•	•	•		419			366	,
5. Haryana	•				•			302	4-		49	

1		2	3
6. Hi machal Prade	esh	30	30
7. Kar nataka	فيوا والوالوروسي	381	274
8. Kerala .		. 134	60
9. Madh ya Pradesh		238	53
10. Maharashtra		835	- 673
II. Orissa .		113	20
12. Punjab .		129	37
3. Rajasthan .		133	41
14. Tamil Nadu'		307	. 50
55. Uttar Pradesh		246	103
16. West Bengal		, 361	22
Union Territory	,	,	
7. Chandigarh		14	• • • • • • • • • • • • • • • • • • •
8. Delhi .		. 61	16
19. Goa		20 🔸	_14
20. Pondicherry.		15	8
		4109	- 1966

Setting up of an atomic power plant in Punjab

136. SHRI PAWAN KUMAR BAN-SAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Government have repeatedly received request from the Punjab Government for settime up an atomic power plant in the State;

(b) whether Government have considered the same and found merit in the demand; and

(c) whether there is any likelihood of setting up of an atomic power plant in Punjab in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT; ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL); (a) Yes, Sir.

- (b) The Site Selection Committee constituted by the Department of Atomic Energy has assessed sites in Punjab which forms a part of the Northern Electricity Region. The Report of the Committee for the Northern Electrity Region has been submitted.
- (c) In the immediate future, expansion of the existing station at Rawat-bhata in Rajasthan which also forms a part of the Northern Electricty Region has been approved. A decision on the other sites is yet to be taken.